

National Company Law Tribunal

Allahabad Bench

CP NO. 83/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017

NAME OF THE COMPANY: Bosudev Bhattacharyya v/s Jaiprakash Associates Ltd

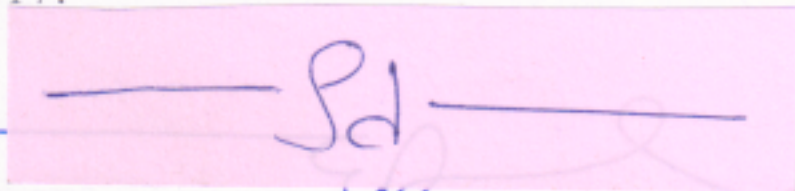
SECTION OF THE COMPANIES ACT: U/S 73(4) of the Companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R. P. Aggarwal	Adv.	Resp	R. P. Aggarwal
2.	Akhay Mohile	Adv.	Pl	Akhay Mohile on behalf of Sh. Shubranshu Shekhar

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Advocate Sh. Akshay Mohiley, proxy for Sh. Shubranshu Shekhar, Advocate for the petitioner. Sh. R.P. Aggarwal, Advocate for respondent, he seeks time to file reply to the present application as well as his vakalatnama. Ld. Counsel for the respondent informally inform that process of payment in respect of matured FDs is going on and as per their information some amount might have been paid. In view of this, the petitioner counsel is equally expected to verify the receipt of payment from their respective clients and to appraise of this court.

The matter be listed on 29th August, 2017.


Sri H.P. Chaturvedi, Member (Judicial)

Dated:08.08.2017

Typed by:
Kavya Prakash